

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 05
CP No. 101/Chd/Chd/2022
Caveat No.10/2022
Under Section 241-242 CA 2013 Rule 25 NCLT**

In the matter of:-

Ms. Gurminder Kaur

...Petitioner

Vs.

GK Residency Pvt. Ltd.

...Respondent

Present through Video Conferencing:

Mr. Dilpreet Singh Gandhi, Advocate for the petitioner

Mr. Anand Chibbar, Senior Advocate with Mr. Mrigank Sharma, Advocates for respondents.

Caveat No. 10/2022

Since the respondents have put in appearance before the Tribunal, therefore, the present Caveat No. 10/2022 is discharged and disposed of accordingly.

CP No. 101/Chd/Chd/2022

This present petition has been filed under Section 241-242, of the Companies Act 2013 read with Rule 25, NCLT Rules. Learned counsel for the respondent is ready to take the notice and a date is requested for filing reply. Let the same be filed within two weeks with copy in advance to the counsel opposite. Rejoinder, thereto, if any, be also filed within next two weeks with copy in advance to the counsel opposite. List On 30.01.2023.

SD/-
(K.K. Singh)
Member (Technical)

SD/-
(Harnam Singh Thakur)
Member (Judicial)

December 05, 2022
DS